

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 3469 of 2020

Dina Nath **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. A.K. Choudhary, Advocate
For the State : Mr. Sardhu Mahto, A.P.P.

02/14.09.2020 Heard Mr. A.K. Choudhary, learned counsel for the petitioner and Mr. Sardhu Mahto, learned A.P.P. for the State.

So far as defect nos. 3, 4 and 9(i) are concerned learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards, the rest defects are concerned, the same are ignored.

The petitioner has prayed for grant of anticipatory bail, as he is apprehending his arrest in connection with Galudih P.S. Case No. 04/2020.

A Hywa vehicle loaded with stone chips was checked. The driver on the pretext of parking the vehicle unloaded the stone chips and fled away with the vehicle.

The petitioner appears to be the driver of the vehicle bearing registration no. JH-05BD-6820.

It has been alleged that no documents were found present with respect to the transportation of the stone chips.

Although learned counsel for the petitioner has stated in this application that the transportation was under the valid authority of law but nothing of substance has been brought on record to substantiate such fact.

In such circumstances, therefore, I am not inclined to extend the privilege of anticipatory bail to the petitioner. This application accordingly stands rejected.

(R. Mukhopadhyay, J.)